

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20003 of 2018

(Arising out of Order-in-Appeal No. 299/2017 CT dated 04/10/2017
passed by the Commissioner of Central Tax, Bangalore North,
Bangalore-I (Appeals))

Info Print Computer Education

No. 1660, 16th Main, 18th Cross M.C. Layout,
Vijayanagar
Bangalore – 560 040
Karnataka

Appellant(s)

VERSUS

**Commissioner of Central Tax,
Bangalore North**

No.59, HMT Bhawan
Ground Floor, Bellary Road
Bangalore – 560 032
Karnataka

Respondent(s)

Appearance:

Mr. Pradyumna G.H., Advocate
BVC & CO., 1st Floor,
No. 371, 8th Main, Sadashiva Nagar,
Bangalore – 560 080
Karnataka

For the Appellant

Mr. Rama Holla, Supdt. (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20451 / 2020

Date of Hearing: 18/08/2020

Date of Decision: 18/08/2020

Per : Bench

Learned counsel for the appellants submits that appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Order was pronounced and dictated
in Open Court on **18/08/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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